

The High Court Of Madhya Pradesh

WP-7915-2020

(BANDHUA MUKTI MORCHA Vs STATE OF MP THROUGH AND OTHERS)

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Jabalpur, Dated : 04-12-2020

Heard through Video Conferencing.

Ms.S.S.Khan, learned counsel for the petitioner.

Shri Swapnil Ganguly, learned Deputy Advocate General for the State.

The petitioner is concerned with the difficulties faced by the labours migrated from other states during pandemic has filed this petition for various relief.

Though reply is filed by the State wherein paragraph 4 it is stated that there are about 740440 migrant labours who are registered during pandemic and employment to 44634 labours have already been granted, we are not satisfied by the chart produced by the State and its functionaries. Instead, State and its functionaries are required to draw out definite plan to rehabilitate these migrated labours so that they can earn their livelihood in their parent State.

Let needful be done by next date alongwith status report qua other facilities which are being extended to the migrated labours who have been identified for extending the benefit under respective schemes.

List in the week commencing 18.01.2021.

**(SANJAY YADAV)
ACTING CHIEF JUSTICE**

**(VIJAY KUMAR SHUKLA)
JUDGE**

anand

